

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 614  
IB-867/PB/2019

IA/2964/2020, IA/4532/2020, IA/5033/2021, IA/3042/2022,  
IA/6305/2023, IA/6694/2023

**IN THE MATTER OF:**

**M/s. S.A. Consultants and Forwarders Pvt. Ltd.      ...PETITIONER**

**Vs.**

**M/s. Cargo Planners Ltd.      ...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 29.04.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor      :**

**For HDFC Bank**

**For the Liquidator**

**:Adv. Bheem Sain Jain**

**:Mr. Akshay Goel and Mr. Harsh  
Jadon, Advs.**

**For the Respondent/Corporate Debtor**

**:Adv Misbahul Haque for R- 5 and  
R-6 in I.A. 2964/2020**

**ORDER**

Due to paucity of time, the matter is adjourned to **17.05.2024.**

**Sd/-  
(Court Officer)**